

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERASAD

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U.A.No. M.A.1173/92 FrAtNot in O.A.47/89	Dt. of Decisi	on: 2.2.93 .
C.K.Kumaran	And the second s	Petitioner
Mr.D.Govardha na Chary		Advocate for the Pacitiones (s)
Ver		
Union of India, Secretary	Ministry of Rly	'Speciandon'
New Delhi and 4 others. Mr.N.R.Devraj		
		_Advocate for the Respondent (s)
7.P. (3. // 10a -		

CCRAM:

THE HENTBLE MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

THE HOW BLE MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporters or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it meeds to be circulated to other Benches of the Tribunal?
- 5. Remarks of Vica-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not an the Banch.)

4v1/

(HRBS)

(HTCSR) M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

M.A.No.1173/92

in

O.A.No.47/89

Date of Order: 2.2.1993

BETWEEN:

C.K.Kumaran

.. Applicant

AND

- 1. Union of India, Secretary Ministry of Railways, Rly., Board, New Delhi.
- The General Manager, S.C.Rly., Secunderabad.
- 3. The Chief Engineer (Open Line), S.C.Rly., Secunderabad.
- The Chief Engineer (Construction),
 S.C.Rly., Secunderabad.
- 5. Sri K.R.Akole, S/o Late R.V.Akole

.. Respondents.

Counsel for the Applicant

.. Mr. D.Govardhana Chary

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri R.Balasybramanian, Member (Admn.).

M.A.1173/92 is filed with a prayer to direct the respondents to mix implement this Tribunal order dated 21.2.1991 passed in 0.A.47/89. The direction in the 0.A.47/89 was that the M.A. applicant should also be given the special pay of Rs. 125/- per month for the period from 1.11.1984 to 31.12.1986. (B) The revised scale from 1.1.1986 onwards.

When the case was taken up Mr.N.R.Devraj stated that the arrears at the rate of Rs.125/- per month for the period from 1.11.1984 to 31.12.1986 had already been paid pany bixation As regards Mr.Devraj showed us pay fixation memo as on 1.1.1986. We find from that, that while fixing the pay from 1.1.1986 they have taken the special pay of Rs.125 into account.

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We are fully satisfied with the directions and have been fully complied with the respondents. M.A. is disposed of accordingly with no order as to costs.

(R.BALASUBRAMANIAN) Member (Admn.)

(T.CHANDRASEKHARA KEDDY) Member (Jud1.)

Dated: 2nd February, 1993

(Dictated in Open Court)

Deputy Regis

1. The Secretary, Ministry of Rlys, Union of India, Rly.Board, New Delhi.

The General Manager, S.C. Secunderabad.
 The Chief Engineer, (Open Line) S.C.Rly, Secunderabad.

4. The Chief Engineer (Construction) S.C.Rly Secunderabad.

5. One copy to M_r .D.Govardhana Chary, Advocate, CET.Hyd. 6. One copy to M_r .N.R.Devraj, SC for Rlys CAT.Hyd.

7. One spare copy.

pvm